Provisions of pensions for short service defence personnel

2721. SHRI SANJAY SINGH: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that since 1962, Government has maintained that pensions are being considered for Short Service Commissioned Officers, Emergency Commissioned Officers and Women Special Entry Scheme Officers in defence forces;
- (b) if so, reasons as to why a monthly pension scheme for above officers has not been operationalised; and
- (c) the specific timeline indicating when the serving persons would be able to avail pension, if such a scheme is being planned?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) At present, the Short Service Commissioned/Emergency Commissioned Officers granted commission from other rank are entitled to pension on completion of 12 years of qualifying service. However, Short Service Commissioned/Emergency Commissioned Officer who is granted commission from direct civil life is entitled to terminal gratuity only. Women Special Entry Scheme (Officers) are also entitled for terminal gratuity.

(b) and (c) There is no new proposal under consideration.

Suicide and fratricide cases in the armed cases

 $2722.\,$ SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of DEFENCE be pleased to state:

- (a) number of suicide and fratricide cases in the armed forces during the last three years;
- (b) whether Government has taken concrete steps to stop such incidents of such cases;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The details of number of incidents of suicide and fratricide